

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

Government of India
Ministry of Finance
(Department of Revenue & Insurance)

.....

New Delhi, the 10th December, 1971.

NOTIFICATION
INCOME TAX

No. 345 (F.No.404/52/71-ITCG): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises S/Shri D. Charan, S. Mukherjee and R.N. Prasad who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with immediate effect.

A.K. Nasta
(A.K. Nasta)
Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 345 (F.No.404/52/71-ITCG):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Adm. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, I.R.S.(DF) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Govt. of Bihar, Patna.
7. The Accountant General, Bihar, Ranchi.
8. Shri P.B. Venkatasubramanian, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
9. Shri S. Narayan, Secretary, Direct Taxes Enquiry Committee, D/25-B South Extension, Part II, New Delhi-49.
10. All Officers/Sections in Board's office.
11. Bulletin Section (3 copies).
12. Guard file.

A.K. Nasta
(A.K. Nasta)
Under Secretary to the Government of India.

FC/500 copies

No. CC/ITCG/217/90/RSP/71 - dt. 25.12.1971.